

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 376/MP/2026

Subject : Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 seeking initiation of appropriate proceedings against Respondent No. 1 for non-compliance of the Order dated 30.08.2025 passed by this Commission in Petition No. 264/MP/2022 and under Section 79 of the Act read with the principles enshrined in Order XXI Rule 10 of Code of Civil Procedure Code, 1908 seeking execution and enforcement of the order dated 30.08.2025 passed in Petition No. 264/MP/20222 read with order dated 15.08.2020 passed in Petition No. 158/MP/2019 by attachment of Bank Accounts and movable and immovable assets of Respondent No.1.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondent : PTC India Limited (PTC) and Anr.

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC

Record of Proceedings

Learned counsel for the Petitioner, APNRL submitted that the present Petition has been filed seeking initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 70(2) of the Conduct of Business Regulations, 2023 for non-compliance of the Order dated 30.8.2025 passed in Petition No. 264/MP/2022 along with prayers seeking attachment of bank accounts and movable and immovable assets of Respondent No. 1, PTC for realising the pending amount due from PTC.

2. Learned counsel for the Respondent, PTC, submitted that the total liability of PTC, amounting to Rs. 64 crore, has already been paid to the Petitioner. He further

sought liberty to place on record the details of the payment made to the Petitioner within two weeks. In response, the learned counsel for the Petitioner admitted that PTC has made some payment to the Petitioner; however, it has not yet paid the entire amount. The learned counsel also objected to PTC's conduct in making the payment only after the Petition was filed, with the intent to avoid adverse orders.

3. After hearing the learned counsels for the Petitioner and Respondent, PTC, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their respective replies within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

4. The Petitioner will be listed for the hearing on **22.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)